

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

217/241-242/PB/2018

IN THE MATTER OF:

Sanjay Aggarwal

.... Petitioner

Vs.

Celebration City Projects Pvt. Ltd.

.... Respondents

Order under Section 241, 242 of the Companies Act

Order delivered on 01.08.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR,
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant/petitioner : Mr. Rakesh Wadhwa, Adv.
For the Respondent : -

ORDER

Ld. Counsel for the respondent requests for two weeks' time to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter.

List for arguments on 10.09.2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**